

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 307 of 2012 & 308 of 2012 in
DFR No. 1401 of 2012**

Dated : 27th November, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

M/s Ramalinga Mills Ltd.

... Appellant(s)

Versus

Tamil Nadu Electricity Board & Anr.

...Respondent(s)

Counsel for the Appellant(s):

Mr. K.V. Vijay Kumar

Counsel for the Respondent(s):

Mr. S. Vallinayagam for R.1

ORDER

**IA No. 308 of 2012
*(Appl. for condonation of delay)***

This is an Application to condone the delay of 177 days in filing the Appeal.

We have already indicated in the Order dated 21.03.2012 that the Appeal must have been filed as against the Order dated 28.12.2011 and accordingly the liberty was given. Even then, the present Appeal has been filed only on 06.08.2012.

Even though there is no proper explanation for the said delay of 177 days, we deem it appropriate to condone the delay on payment of some cost.

Accordingly, the learned counsel for the Applicant/Appellant is directed to pay the cost of Rs.10,000/- (Rupees ten thousand only) to a charitable organization, namely, "***Vishranthi Home for aged, No. 4/227, Mr. Mgr Salai, Palavakkam, Thiruvanmiyur, Chennai – 600041***" on or before 14.12.2012.

The Registry is directed to number the Appeal after getting the intimation about the compliance of this Order and post for Admission on **09.01.2013**. The Registry is further directed to send a copy of this Order to the above charitable organization.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk